

**GOVERNMENT OF INDIA
MINISTRY OF INFORMATION & BROADCASTING**

**LOK SABHA
UNSTARRED QUESTION NO. 3382
TO BE ANSWERED ON 12.07.2019**

LIVE TELECAST OF COURT PROCEEDINGS:

3382. SHRI AKSHAIBAR LAL:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether the Government proposes to make an arrangement for live telecast of the court proceedings;**
- (b) if so, the time by which such an arrangement is likely to be made operational in the State of Uttar Pradesh; and**
- (c) the details of the additional financial implications to make such an arrangement operational?**

ANSWER

**THE MINISTER OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND MINISTER OF INFORMATION AND BROADCASTING
(SHRI PRAKASH JAVADEKAR)**

- (a) The Hon'ble Supreme Court of India has, *vide* its judgment on 26.09.2018 in Writ Petition (Civil) No.1232 of 2017 and other connected cases, agreed for live streaming of the proceedings and other judicial events of the Supreme Court of India. These will be**

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implemented by the Hon'ble Supreme Court through its Registry in accordance with Rules and Guidelines framed by it for this purpose.

(b) The aforesaid decision of the Hon'ble Supreme Court of India is restricted to live streaming of court proceedings of the Supreme Court only.

(c) The implementation of decision shall be undertaken by the Registry of the Hon'ble Supreme Court of India.
